

(c) whether Government have received any representation from the loanees in this behalf; and

(d) the Government's reaction thereto?

The Minister of Works, Housing and Supply (Shri K. C. Beddy): (a) Yes.

(b) The Mortgage deed, required to be executed by the borrowers under the Low Income Group Housing Scheme in Union Territories and other Centrally-administered areas, stipulates that recovery of loans, with interest, will be made in specified annual equated instalments. The term 'annual equated instalment' is well understood and contemplates appropriation of the annual instalment of repayment first towards the interest and the remainder towards the principal.

(c) Yes.

(d) The representationists have been advised that the terms of Mortgage-deed are quite explicit and leave no room for ambiguity.

Auction of Government-built Quarters

1638. Shri Shiva Datt Upadhyaya: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the total number of Government-built quarters for displaced persons in Premnagar, Dehra Dun so far auctioned by Government;

(b) the number of quarters in which title has been transferred to the purchaser in the auctions; and

(c) if the reply to part (b) above be in the negative the reasons for the delay?

The Deputy Minister of Rehabilitation (Shri F. S. Naskar): (a) 99.

(b) Nil.

(c) Line plans of the properties are required to be enclosed with the

transfer deeds. These are under preparation.

Handloom Industry in Third Five Year Plan

1639. Shri Tangamani: Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have received memorandum from the Madras State Handloom Weavers Co-operative Society Ltd., regarding position of handloom industry in the Third Five Year Plan;

(b) if so, what reply has been given by Government; and

(c) whether Government have taken any action for preparing an outline for the next Plan?

The Minister of Commerce (Shri Kanungo): (a) Yes, Sir.

(b) The Society has been informed that their suggestions have been noted.

(c) Yes, Sir.

Displaced Persons in Kingsway Camp

1640. Shri Hem Barua: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether Government are aware of the totally unsatisfactory conditions in which the refugees of the Kingsway Camp, Delhi are living.

(b) if so, what steps Government have so far taken to improve conditions in the Camp; and

(c) if not, the reasons thereof?

The Deputy Minister of Rehabilitation (Shri F. S. Naskar): (a) to (c). The services in Kingsway colony were transferred to the erst-while Notified Area Committee, Delhi, on 15th July, 1956. A sum of Rs. 6,82,103 has been sanctioned to the Delhi Municipal Corporation for improving the civic amenities in the Colony.